

There is presently no Railway Electrification project in progress in Jharkhand.

(c) To expedite completion of projects, a number of initiatives have been taken to generate additional resources through non-budgetary measures like Public-Private Partnership, funding by State Governments and other beneficiaries. Besides, to reduce delays on account of land availability, security issues and forestry clearances, etc. meetings with State Officials are held from time to time. Contract conditions have been modified to bring in efficiency in contract management, and field units have been further empowered.

Rail projects in Orissa

1015. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways has received the proposal for second flyover at railway plots in Jajpur-Keonjhar Road and also construction of public foot-path on the railway bridge No. 391 on river Baitarani in between Manjari Road and Baitarani Road railway station in Orissa; and

(b) whether it is a fact that these two projects could not be implemented as there was no positive response from the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) No proposal has been received from State Government of Orissa for construction of second Fly Over Bridge at Railway plots in Jajpur-Keonjhar Road and for construction of public footpath on the Railway Bridge No. 391 upon river Baitarani in between Manjuri road and Baitarani Road Railway Station in Orissa.

(b) These two projects can be processed further after receipt of proposals from the State Government.

Action plan for commercial use of surplus railway land

1016. SHRI MANOHAR JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways has formulated any action plan for commercial utilization of surplus railway land;

(b) if so, the details thereof;

(c) whether General Managers of Zonal Railways have been given discretionary powers to release such land;

(d) if so, the details thereof; and

(e) the criteria fixed for utilization of such land?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) and (b) Yes, Sir. In order to mobilize additional financial resources Railways have set up Rail Land Development Authority (RLDA) through the Railway (Amendment) Act, 2005 to undertake